

For Mem
At consideration of
Nemo seq. withdrawal
O.A.

178
4.2.02

Branch

03. 10. 01. 02.

As per order dated 10. 01. 02. passed
in O.A. b33/01 matter is adjourned
to 25. 01. 02. for consideration of
further continuance or otherwise of
interim order. Interim order to
continue till then.

P. V. Sankar
Vice-Chairman

04. 4.2.2002

This matter has been taken up to-day
on being mentioned by Shri D. Vijay Sankar,
petitioner Nemo authorised by other five
petitioners. Learned counsel for the petitioners
Shri S. Mallick is on accommodation.

Heard Shri D. Vijay Sankar, Petitioner
No. 1 and Shri D. N. Mishra, learned Standing
Counsel on the Memo filed by the petitioners.
In the O.A. the petitioners had prayed for
quashing order at Annexure-5 reverting them
along with 26 others to lower posts. It is
submitted by Shri Vijaya Sankar that subsequently
in order dated 11.1.2002, copy of which has
been filed by him, the reversion orders in
respect of present ⁵ ~~five~~ applicants have been
^{As per} withdrawn and they are continuing in the existing
capacity/grade in the existing place of posting
and in order dated 11.1.2002 only 11 out of 31
covered under Annexure-5 to the O.A. have been
reverted. In view of this Shri Vijay Sankar
and other five applicants do not want pursue
this O.A. Heard Shri D. N. Mishra, learned Standing
Counsel. In view of submissions made by both

Vijay Sankar

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order off. 4.2.02
designed to the Counsel
for both sides.

RCG/72
S.C.O.

DR

7/2/02

OA 602 f 01
sides, the O.A. is disposed of for not be
pressed.

VICE-CHAIRMAN (M)
4.2.2002
MEMBER (JUDICIAL)
4.2.2002